

CS NO. 1328/2020

MOHD HANIF NAQSH QURESHI VS. IQBAL AHMED

15.06.2021

HEARD THROUGH VIDEO CONFERENCING.

Present: Ms. Jyoti Bakshi, Ld. LAC for plaintiff a/w plaintiff
in person (via video conferencing via cisco
webex).

Sh. Avdesh Singh, Senior Manager (Legal) Tata
Power Delhi Distribution Ltd. (via video
conferencing via cisco webex).

On the LDOH, Sh. Avdesh Singh, Senior Manager (Legal) Tata Power Delhi Distribution Ltd. submitted that as per the TPDDL Regulations, when there is a dispute between landlord and tenant, a prepaid electricity connection is required to be installed at the premises of the tenant. He further submitted that the installed electricity connection at the premises of the plaintiff pertains to domestic connection only and it is not a commercial connection. Sh. Avdesh Singh, Senior Manager (Legal) Tata Power Delhi Distribution Ltd. was directed to file written reply to the application filed by the plaintiff along with regulations which provides that tenants who have dispute with landlord are provided prepaid connection only.

Further he was also directed to file documents which proves that the alleged electricity connection pertains to domestic connection only and it is not a

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commercial connection. He was also directed to supply the copy of the same to the opposite counsel on the NDHO.

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However, inspite of the clear directions no reply has been filed on behalf of TPDDL. Further, Sh. Avdesh Singh, Senior Manager (Legal) Tata Power Delhi Distribution Ltd. submits that although the electricity connection pertains to alleged domestic connection only but there is a calculation error on the part of the officials of the TPDDL, as the officials of the TPDDL are calculating the electricity charges at the rate of charges applicable on commercial connection inspite of the electricity connection being a domestic connection and he also submits that TPDDL shall be adjusting the excess amount charged by it on the electricity connection installed at the premises of the plaintiff within two days.

Ld. Counsel for plaintiff submits that even at present there is no electricity at the premises of the plaintiff even after multiple recharges made by the plaintiff.

The statement of the Ld. Counsel for plaintiff is not denied by the TPDDL.

TPDDL is directed to comply with the order dt. 11.06.2021 and is further directed to correct that above mentioned calculation error subject to the cost of Rs. 1000/- to be paid to the plaintiff on the NDOH.

TPDDL is directed to supply uninterrupted electricity at the premises of the plaintiff till NDOH.



Put up for further proceedings on **18.06.2021**
at **11:00 am**.



(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
15.06.2021